

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 20 of 1996

Monday, this the 22nd day of January, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Rajendran Nair S/o P Kunjukrishnan Nair,
Temporary Driver, Office of the Sub-
Divisional Officer, Phones, East-III,
Trivandrum.

..Applicant

By Advocate Mr G S Raghunath.

Vs

1 Union of India represented by
its Secretary, Ministry of
Communications, New Delhi.

2 The Chief General Manager, Telecom,
Kerala Circle, Trivandrum.

3 The Divisional Officer, Engineering
(Admn), Office of the Deputy General
Manager, Telecom District,
Thiruvananthapuram.

4 The Sub Divisional Officer, Phones,
East- III, Thiruvananthapuram-5.

5 Divisional Engineer, Telecom.,
Kowdiar, Thiruvananthapuram. ..Respondents

By Advocate Mr Varghese P Thomas, Addl.CGSC

The application having been heard on 22nd January 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant who had been included in the panel
of Drivers for filling up short term vacancies, seeks
a declaration that he is entitled to be appointed as
a Permanent Driver based on the length of his service.
The request was rejected by 4th respondent, in the view

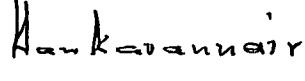
that he was not entitled to be appointed as a Driver though he had been appointed as a regular mazdoor. We do not think that this is a fit case for us to invoke our jurisdiction. Applicant, if aggrieved, may approach the higher authorities in the department.

2 With the aforesaid observation, we dispose of the application. No costs.

Dated the 22nd January, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

P/22-1